

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Sh. Gopi Chand

Plaintiff

Versus

Ms. Pushpa & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:09/11/2020

Present: - Sh. Prem Kumar Sharma, counsel for plaintiff.

Heard on the point of consideration. Plaintiff has not filed any document showing his locus over the suit property. Plaintiff is directed to file the same physically in the court within a week from today.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon defendants through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for report/further proceedings on 08/12/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.09/11/2020